



ITEM NO.48

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s). 9665/2025

[Arising out of impugned final judgment and order
dated 01-10-2012 in CRA No. 1130/1982 passed by
the High Court of Judicature at Allahabad]

PHOOL SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 272978/2025 - EXEMPTION FROM FILING O.T.

Date : 06-04-2026 This matter was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Sangeeta Kumar, AOR
Mr. Vijay Kumar, Adv.
Ms. Vidushi Garg, Adv.

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the
following
O R D E R

The application for exemption from filing
official translation is allowed.

Leave granted.

The appellant stands convicted under Section 302 read with Section 34 of the Indian Penal Code, 1860 and has been sentenced to undergo imprisonment for life by the Trial Court. The High Court was pleased to dismiss his appeal and confirm the conviction and sentence rendered by the Trial Court.

Learned counsel appearing for the appellant submits that the appellant has undergone more than 13 years of actual incarceration without remission.

Considering the above, we are inclined to suspend the sentence of the appellant and grant him bail.

Accordingly, the sentence of the appellant stands suspended and he is granted bail, during the pendency of the present appeal, on terms and conditions to the satisfaction of the Trial Court.

List the appeal for hearing in its due course.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR